

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 526/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 18.11.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Hon'ble Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan.

Petitioner : ReNew Solar Energy (Jharkhand Three) Private Limited (RSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSEPL
Ms. Ashabari Thakur, Advocate, RSEPL
Ms. Zoya Sheikh, Advocate, RSEPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for setting aside the letters dated 20.3.2024, 9.5.2024, and 14.6.2024 issued by Respondent No. 1, SECI, whereby it denied the Petitioner's Change in Law claims, as well as the communication dated 9.2.2026, whereby SECI unilaterally denied undertaking the reconciliation of its said claims. Consequently, the Petitioner has sought appropriate directions to the Respondent/SECI to consider the additional documents and clarifications submitted by the Petitioner vide emails dated 6.1.2026 and 27.1.2026, to undertake and complete the reconciliation of the Change in Law claims, and to pay the resultant Change in Law compensation along with carrying cost computed from the respective dates of actual payment to the concerned authorities until the date of actual payment by SECI.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

a) Admit. Issue notice to the Respondent(s);



b) The Respondent(s) to file their respective replies, if any, within six weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within five weeks thereafter

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)